

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-278 /ND/2019
(CA No.466/C-III/ND/2018)

In the matter of :
HT Media Limited
Vs.
MG Housing (P) Ltd

.. PETITIONER

..RESPONDENT

SECTION
Under Section 7 of IBC, 2016

Order delivered on 22.7.2019

Coram :
Sh. R. Varadharajan,
Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor : Mr. Abhay Kaushik, Advocate
For the Respondent/Corporate Debtor : Mr. Prashant Jain, Advocate

ORDER

CA No. 466/C-III/ND/2018 has been filed on behalf of the Financial Creditor seeking for withdrawal of the petition in view of the settlement dated 03.6.2019 in the matter as between the parties and the liberty is given to revive the same in case there is any default on the part of the Corporate Debtor not abiding the terms of settlement. Ld. Counsel for the Corporate Debtor represents that settlement has arrived between the parties outside this Tribunal. Taking into consideration the said representations of Ld. Counsels for the parties, the main petition in IB No.278/ND/2019 stands dismissed with a liberty given to file a fresh petition in case of default on the part of Corporate Debtor if terms of settlement are not abided.

With the above directions, the petition stands dismissed as withdrawn. Let the files be consigned to records.

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(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit